IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY ,THE SEVENTH DAY OF FEBRUARY TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE DR. JUSTICE G.RADHA RANI

CIVIL REVISION PETITION NO: 1402 OF 2019

Petition under Article 227 of Constitution of India, aggrieved by the order dated. 22.03.2019 in IA No.745 of 2018 in OS No. 448 of 2018 on the file of the Court of the XI Additional Chief Judge, City Civil Court, Hyderabad..

Between:

Sri.K.Gajapathi Raju,, S/o K.Lakshmana Raju, A/A 55 yrs, Occ Business, R/o 1-7-143/A, Flat No.503, Kancherla Towers, Golconda X Roads, Hyderaabd-500020 and also at Hostel Address H.No 1-2-288/34, Domalguda, Hyderabad-500029.

...PETITIONER/DEFENDANT

AND

Sri. B.Satyanarayana,, S/o B.Ramaiah, A/A 59 yrs, Occ Advocate and Tax Consaltant, R/o H.no. 2-2-23/22/C/6/1, DD Colony, Bagh Amberpet, Hyderabad.

...RESPONDENT/PLAINTIFF

IA NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the orders dated 22.03.2019 passed in IA No. 745 of 2018 in OS No. 448 2018 on the file of the XI Additional Chief Judge, City Civil Courts, at Hyderabad, pending final disposal of the Civil Revision Petition.

Counsel for the Petitioner:SRI. CHAVALI RAMANAND
Counsel for the Respondent:M/S UMA DEVI NAMA
The Court made the following: ORDER

THE HONOURABLE Dr. JUSTICE G.RADHA RANI

CIVIL REVISION PETITION No.1402 of 2019

ORDER:

This Civil Revision Petition is filed by the petitioner aggrieved by the order dated 22.03.2019 passed in I.A.No.745 of 2018 in O.S.No.448 of 2018 by the learned XI Additional Chief Judge, City Civil Court, Hyderabad.

2. Heard the learned counsel for the petitioner.

3. Learned counsel for the petitioner submitted that the suit O.S.No.448 of 2018 itself was disposed of by the learned XI Additional Chief Judge, City Civil Court, Hyderabad on 28.02.2020 and the matter would become infructuous.

4. Recording the submission of the learned counsel for the petitioner, it is considered fit to dismiss the petition as infructuous.

5. In the result, the CRP is dismissed as infructuous. No order as to costs.

As a sequel, miscellaneous applications pending in this petition, if any, shall stand closed.

Sd/- MOHD. ISMAIL
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The XI Additional Chief Judge, City Civil Court, Hyderabad.
2. One CC to Sri. Chavali Ramanand, Advocate [OPUC]
3. One CC to M/s. Uma Devi Nama, Advocate [OPUC]
4. Two CD Copies.

PM/gh

HIGH COURT

DATED:07/02/2025

ORDER

CRP.No.1402 of 2019



DISMISSING THE CIVIL REVISION PETITION AS INFRUCTUOUS

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07/2/2025